

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO.(IB)-84(PB)/2017
CA NO.

CORAM:

SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2017

NAME OF THE COMPANY : M/s Jindal Saxena Financial Services Pvt. Ltd.
V/s
M/s Mayfair Capital Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code 2016

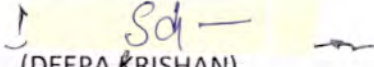
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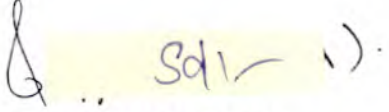
1.	UMESH MISHRA, Advocate		Petitioner	
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ORDER

At the request of the Learned Counsel for the Petitioner for the production of original document which is stated to be in the custody of the jurisdictional Income Tax Officer, adjournment is granted for obtaining the same and producing it on the next date of hearing.

Post the matter on 24.05.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

U.D. Mehta
17.5.2017